

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 29 OF 2019 IN**  
**APPEAL NO. 205 OF 2018 & IA NO. 241 OF 2019**

**Dated: 10<sup>th</sup> April, 2019**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**The Tata Power Company Limited (Distribution) ....Appellant(s)**  
**Versus**  
**Maharashtra Electricity Regulatory Commission & Ors. ....Respondent(s)**

Counsel for the Appellant(s) : Mr. Malcolm Desai

Counsel for the Respondent(s) : Ms. Swapna Seshadri  
Mr. Ashwin Ramanathan for R-2

Mr. Anup Singh  
Ms. S. Rama for R-3

**ORDER**

Issue notice in IA No. 241 of 2019 (Application for Directions). Dasti, in addition, is permitted.

At the request of learned counsel appearing for the Respondent No.2, three weeks' time is granted to file the reply i.e. on or before 02.05.2019 after duly serving copy on the other side.

Thereafter, the learned counsel appearing for the Appellant is permitted to file the rejoinder on or before 06.05.2019 after duly serving copy on the other side.

List the matter on **06.05.2019**.

**(Ravindra Kumar Verma)**  
**Technical Member**  
mk/bn

**(Justice N.K. Patil)**  
**Judicial Member**